

[Shri A. K. Sen]

No. S.O. 2935 dated the 11th October, 1963, under sub-section (3) of section 28 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-1892/63].

- (2) The Conduct of Elections (Second Amendment) Rules, 1963 published in Notification No. S.O. 2936 dated the 11th October, 1963, under sub-section (3) of section 169 of the Representation of the People Act, 1951. [Placed in Library. See No. LT-1893/63].

12:10 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th November, 1963, agreed without any amendment to the Specific Relief Bill, 1963, which was passed by the Lok Sabha at its sitting held on the 13th August, 1963."
- (ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th November, 1963, agreed without any amendment to the Administrators-General Bill, 1963, which was passed by the Lok Sabha at its sitting held on the 13th August, 1963."

12:11 hrs.

CLARIFICATION OF STATEMENT ON RICE POSITION

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): In the statement regarding rice position made by me on the 19th November....

Shrimati Renu Chakravarty (Barackpore): There is so much noise in the House that we could not follow what he is reading.

Mr. Speaker: Those hon. Members who have to go out may walk out quietly. Other hon. Members, I suppose, would kindly hear silently the proceedings that take place here.

Shri Warrior (Trichur): Then, you may ask him to read it slow. If it is read at high-speed, we cannot know what it is.

Shri A. M. Thomas: Sir, in the statement regarding rice position made by me in the Lok Sabha on the 19th November, 1963, I appear to have given the impression that card-holders in Calcutta have been drawing their rations from fair price shops at subsidized rates of Rs. 16 to Rs. 18 per maund and that outside Calcutta similar number has been about 56 lakhs. This is the price at which the common varieties of rice are made available from Central Government stocks to the Government of West Bengal for the purpose of distribution through fair price shops. The actual prices paid by the consumer for purchases from fair price shops however include the incidental expenses of the State Government, such as those incurred on the handling, transport, storage etc. of the rice and the retailer's margin.

An Hon. Member: But what is the actual price?

Mr. Speaker: The price given by the hon. Minister is Rs. 16—18 per

maund. He has said that it does not include incidental charges. The hon. Members want to know what these incidental charges are so that the actual price may be known.

Shri A. M. Thomas: It will differ from area to area—roughly it would be Rs. 2-3.

Shri Hem Barua (Gauhati): The Chief Minister of Bengal has challenged the figures of this Ministry. We would like to know the actual price prevailing in the market.

Mr. Speaker: We are having a discussion on that very matter. Therefore, there is no need to challenge any statement made.

Shri S. M. Banerjee (Kanpur): What we were interested in knowing is whether it is a fact that during October rice was sold at Rs. 52 per maund in Calcutta. He said that rice was available even in the month of October-November at the rate of Rs. 16—18 per maund. What is his reply to that?

Mr. Speaker: He is not replying to that. He has qualified the statement he had made: incidental charges should be added. We are actually having a discussion. What should I ask him on this question now? We go to the next item.

12.13 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 25th November, 1963 will consist of:

- (1) Consideration of any item of Government Business carried over from today's Order paper.
- (2) Consideration and passing of The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1963.

The Drugs and Magic Remedies (Objectionable Advertisements) Amendment Bill, 1963, as passed by Rajya Sabha.

- (3) Discussion on the Report of the University Grants Commission for the year 1961-62, on a motion to be moved by the Minister of Education;
- (4) Introduction, consideration and passing of the Unit Trust of India Bill, 1963;
- (5) Consideration of a motion for reference of the Gold (Control) Bill, 1963 to a Joint Committee.
- (6) Introduction, consideration and passing of the Companies (Amendment) Bill, 1963.

Shri Tyagi (Dehra Dun): Sir, may I rise on a point of order? It is unfair to this House to give just a programme and get the implied sanction of the House for a programme without any Bill having been introduced in the House. It is difficult for me to judge as to what the volume would be, what the proposals in the Bill are and whether we would finish that work within that week unless the Bills are actually introduced.

Mr. Speaker: He is not asking for any decision or assessment by the House. He is just giving prior intimation that this is the intention of the Government; that would probably be the programme before the House. It is for the House to finish as much as it could. The Business Advisory Committee has to see what volume each Bill has, and what time is to be allotted to that.

श्री रामसेवक यादव (बाराबंकी) :
 अध्यक्ष महोदय, मैं आप के जरिये सदन से श्रीर मंत्री महोदय से निवेदन करूंगा बिजनस के बारे में । कई बार हमने मंत्री महोदय से निवेदन किया और इस सिलसिले में एक प्रस्ताव भी दिया कि पिछड़े वर्ग आयोग